

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1387
ANSWERED ON:03.03.2000
SHARES OF PUBLIC SECTOR BANKS
C. KRISHNAN;VAIKO

Will the Minister of FINANCE be pleased to state:

- (a) the names of the public sector banks whose shares are being listed in stock exchanges alongwith the names of stock exchanges;
- (b) the names of the banks among them, whose shares are in demat form and physical form,separately;
- (c) whether the Government propose to take policy decision to have shares of ail nationalised banks in demat form and also direct them to list shares least in half of the total exchanges in the country in order to increase market capitalisation of these shares and accessibility to more share holders in sale and purchase of these shares; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL):

(a) and (b) As reported by the Reserve Bank of India (RBI) the names of Public Sector Banks whose shares are being listed in Stock Exchanges along with the names of Stock Exchanges are given below:

Name of the Bank Names of Stock Exchanges Form in which traded

1. State Bank of India National Stock Exchange (NSE), Both in dematerialised
Bombay Stock Exchange (BSE) (demat) and physical forms
Stock Exchanges at Ahmedabad,
Calcutta, Chennai and New Delhi.
2. State Bank of Bikaner & NSE, BSE and Jaipur S.E. Only in physical form
Jaipur
3. State Bank of Mysore BSE, Bangalore S.E. Only in physical form
and Chennai S.E.
4. State Bank of Travancore NSE, BSE, Cochin S.E. NSE, BSE, Vadodara S.E.
and Chennai S.E.
5. Bank of Baroda NSE BSE, Delhi S.E. In demat form
6. Bank of India Mumbai, Ahmedabad, Calcutta,
Delhi and Chennai.
- 7 Corporation Bank NSE, BSE, Mangalore S.E. In demat form
8. Dena Bank NSE BSE, Delhi S.E. Both in demat and
and Ahmedabad S.E. physical form

9. Oriental Bank of Commerce NSE, BSE and Delhi S.E. In demat form

10. Syndicate Bank NSE, BSE and Mangalore S.E. Both in physical and Bangalore S.E. and demat form

(c) and (d) It is for the Board of Directors of each bank to decide on the Stock Exchanges in which the banks shares would be listed and the form in which they would be traded, subject to such general directions as may be issued by Security Exchange Board of India from time to time.